



# GUJARAT HIGH COURT ADVOCATES' ASSOCIATION

1st Floor, Advocate Chamber's Building, High Court Campus, Ahmedabad-60.  
Phone : (079) 27663802 E-mail : ghaa1960@gmail.com Web : www.ghaa.in

## President

**Yatin N. Oza**  
M. : +91 98250 05256

## Vice President

**Prithviraj A. Jadeja**  
M. : +91 98257 80750

## Secretary

**Hardik D. Brahmhatt**  
M. : +91 98241 25353

## Joint Secretary

**Ami K. Patel**  
M. : +91 97129 52702

## Treasurer

**Savan N. Pandya**  
M. : +91 97230 32555

To,

Date: 31.5.2020

Respected Shri Vikram Nath,  
Hon'ble The Chief Justice,  
High Court of Gujarat,  
Sola, Ahmedabad-380060.

Dear Sir,

I hope this letter finds you in the best of your health and happiness.

I address this letter to your goodself to convey the will and wish of the majority of the Members of the Bar.

The Association circulated an Agenda which was put to vote. The Agenda that was put to vote was whether the Members of the Bar wish to request your Lordship for physical functioning of the court or virtual functioning of the court.

## Committee Members

**Darshan A. Dave** | **Penambhai G. Gadavi** | **Hardikkumar K. Raval** | **Himanshi R. Balodi** | **Faiguni D. Trivedi** | **Akash J. Pandya** | **Kishan R. Chakrawala** | **Chirag A. Prajapati** | **Jolly N. Shah** | **Dipika P. Bajpai**  
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Almost 64% of the Members of the Bar expressed their desire that court should function physically, while 36% expressed their desire for the virtual functioning of the court. The total respondents who participated in the said referendum were around 800 Members of the Bar, still request from many many advocates have come that they missed out to vote.

Out of the strength of 2400 advocates, whose court of practice is ordinarily the High Court, I can safely convey to your Lordship that around 1800 members wishes that the court may function physically with all precautions that your Lordship and other companion Hon'ble Judges of your Lordship may decide.

Now that the State of Gujarat has permitted almost all commercial activities including opening of malls and hospitality sector apart from place of worship, I earnestly request to your Lordship to

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please be good enough to start the physical functioning of the court at the earliest.

Normally, it is presumed that the State on its Executive side is custodial legis of its subject. When the State Government itself has thought it fit after almost 2 ½ months to open up almost all the commercial activities, finding the present period to be now safe, your Lordship may be kind enough to accept the request of the Bar.

Sir, kindly do not take it otherwise, the Government on its Executive side has decided to open up the State Secretariat. Since I have been a Legislator once upon a time, I know that people visiting Sachivalaya only from one district out of 33 districts, are far more than the people attending the High Court from the entire State and if Sachivalaya is opened up, I personally feel that there is no harm in opening up the High Court by way of physical hearing with whatever restrictions

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your Lordships deem fit and proper including prohibiting the entry of litigants.

A very senior doctor namely Dr. Urman Dhruv delivered a lecture on the issue of physical opening of the court. He is a doctor of very high repute and eminence. He has suggested several precautions and has opined that the courts can safely be reopened for physical hearing without any danger to any type of infection. I am sending a link of the said webinar, which I request your goodself to see and listen to it and if deem fit and proper, may circulate it to all the companion Hon'ble Judges of your Lordship.

Thanking you,

Yours truly,

(Yatin N. Oza)  
President  
GHCAA

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